

**IN THE COURT OF SHRI PULASTYA PRAMACHALA,
SPECIAL JUDGE CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CBI v. PARESH KUMAR
RC No. DAI-2020-A-0001
U/s 120 B IPC r/w Section 7 & 7A of P.C. Act.**

30/09/2020 (At 02.30 p.m.)

Present : Sh. Neelmani, Id. PP for CBI.
Sh. S.P.M. Tripathi, Id. counsel for the applicant/
accused.
Sh. Daljeet Singh (Reader), Sh. Tarun Aggarwal (Asst.
Ahlmad) and Sh. Ganesh Singh Rawat (P.A.) of this
court.

(Through Cisco Webex Meeting App)

An application has been received through e-mail on behalf of accused Paresh Kumar, for release of articles seized during search and jamatalashi. The application has been assigned to this court by Id. Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, Rouse Avenue District Courts, New Delhi.

This meeting is being hosted by Sh. Daljeet Singh, reader of this court and it is certified that audio and video quality of the hearing remained satisfactory.

Copy of the application has been forwarded to Id. PP for CBI, who shall call for reply from the concerned IO.

Put up for reply and arguments on this application on 06.10.2020 at 10.00 a.m.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to Ahalmad electronically, for compliance and for uploading on the website. A copy of this order be sent to HIO through e-mail/WhatsApp for intimation.

(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADC, New Delhi/30.09.2020